

THE HIGH COURT OF MEGHALAYA:SHILLONG

CIRCULAR

No.HCM.II/89/2014/Estt/114

Dated, Shillong the 15th July, 2026

In pursuance of the Hon'ble Full Court's Resolution dated 15th July, 2026, the austerity measures adopted vide this Registry's CIRCULAR No. HCM.II/89/2014/Estt/112 dated 19th May, 2026 is discontinued with immediate effect and until further orders.



REGISTRAR GENERAL

Memo No.HCM.II/89/2014/Estt/114-A Dated, Shillong the 15th July, 2026

Copy to:

1. The Registrar cum PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
5. The Secretary General, Supreme Court of India for favour of kind information.
6. The Commissioner & Secretary to the Govt. of Meghalaya for favour of kind information.
7. All Registrars/Joint Registrars/Deputy Registrars/ Assistant Registrars,/Superintendents/other officers i/c of sections, High Court of Meghalaya for favour of kind information and necessary action.
8. The CPC, High Court of Meghalaya for favour of kind information and necessary action.
9. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information and necessary action.
10. The President & Secretary, High Court of Meghalaya Bar association for favour of kind information and necessary action
11. The President & Secretary of all District Bar Associations in Meghalaya for favour of kind information and necessary action.
12. The Director, Meghalaya State Judicial Academy for favour of kind information and necessary action.
13. All District & Sessions Judges in Meghalaya for favour of kind information and necessary action.

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14. The Manager, IT, High Court of Meghalaya for favour of kind information and necessary action.
15. All Court Officers, High Court of Meghalaya for information and necessary action.
16. Notice Board.
17. Office file.

By order etc...



REGISTRAR GENERAL.